

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(8) C.P.(IB)-1020(MB)/2019

CORAM:

**SHRI M.K. SHRAWAT
MEMBER (J)**

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.10.2019**

NAME OF THE PARTIES: Srei Equipment Finance Ltd.
V/s
Valecha Engineering Ltd.

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representatives for both the sides are present.
2. When the matter was called Learned Representative present and informed that winding up order has already been pronounced by Hon'ble High Court. It is pleaded that once the Hon'ble High Court has taken a view, thereafter no proceeding under I&B Code can be initiated against the Debtor Company. Petitioner is to file the legal position that in a situation when by an order of the High Court. Corporate Debtor is in liquidation whether Section-7 I&B Code Petition can be proceeded against Corporate Debtor. The reply to be file on the next date of hearing.
3. Adjourned to **14.11.2019** at **2:30** pm

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
M.K. SHRAWAT
Member (Judicial)

17.10.2019
Jd